

## the Table

cumstances, no further action is called for. Consent is not given.

## PAPERS LAID ON THE TABLE

## ANNUAL REPORT OF DAMODAR VALLEY CORPORATION AND AUDIT REPORT ON ACCOUNTS FOR 1954-55

**The Minister of Planning and Irrigation and Power (Shri Nanda):** I beg to lay on the Table a copy of the Annual Report of the Damodar Valley Corporation along with the Audit Report on the Accounts of the Corporation for the year 1954-55, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948. [Placed in Library. See No. S-292/56.]

## AMENDMENTS TO EMPLOYEES PROVIDENT FUNDS SCHEME

**The Minister of Labour (Shri Khandubhai Dessai):** I beg to lay on the Table, under sub-section (2) of section 7 of the Employees Provident Funds Act, 1952, a copy of the Notification No. S.R.O. 1660, dated the 21st July, 1956, making certain further amendments to the Employees Provident Funds Scheme, 1952. [Placed in Library. See No. S-293/56.]

## STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES ETC.

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various Sessions shown against each:

- (1) Supplementary Statement No. V—Twelfth Session, 1956 of Lok Sabha. [See Appendix IV, Annexure No. 47].
- (2) Supplementary Statement No. VIII—Eleventh Session, 1955 of Lok Sabha. [See Appendix IV, annexure No. 48].

## Rajya Sabha

- (3) Supplementary Statement No. XII—Tenth Session, 1955 of Lok Sabha. [See Appendix IV, annexure No. 49].
- (4) Supplementary Statement No. XVIII—Ninth Session, 1955 of Lok Sabha. [See Appendix IV, annexure No. 50].
- (5) Supplementary Statement No. XX—Eighth Session, 1954 of Lok Sabha. [See Appendix IV, annexure No. 51].
- (6) Supplementary Statement No. XXIII—Seventh Session, 1954 of Lok Sabha. [See Appendix IV, annexure No. 52].
- (7) Supplementary Statement No. XXXVI—Fifth Session, 1953 of Lok Sabha. [See Appendix IV, annexure No. 53].

## AMENDMENT TO COFFEE RULES

**The Minister of Consumer Industries (Shri Kanungo):** I beg to lay on the Table, under sub-section (3) of section 48 of the Coffee Act, 1942, a copy of the Notification No. S.R.O. 1674, dated the 28th July, 1956 making certain amendment to the Coffee Rules, 1955. [Placed in Library. See No. S-301/56].

## MESSAGE FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:

In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd August, 1956, agreed to the following amendments made by the Lok Sabha at its sitting held on the 17th July,

[Secretary]

1956, in the Hindu Minority and Guardianship Bill, 1955:

*Enacting Formula*

1. That at page 1, line 1—

for "Sixth Year" substitute "Seventh Year"

*Clause 1*

2. That at page 1, line 4—

for "1955" substitute "1956"

*Clause 3*

3. That at page 1, lines 21 and 22—

for "for which provision is made" substitute "dealt with"

*Clause 4*

4. That at page 2—

(i) line 26, omit "or"

(ii) line 28, omit "or"; and

(iii) line 29, for "or" substitute "and".

*Clause 5*

5. That at page 3, line 3—

for "made" substitute "contained".

SUPREME COURT (NUMBER OF JUDGES) BILL\*

**The Minister of Home Affairs (Pandit G. B. Pant):** I beg to move for leave to introduce a Bill to provide for an increase in the number of Judges of the Supreme Court, excluding the Chief Justice.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to provide for an increase in the number of Judges of the Supreme Court, excluding the Chief Justice."

*The motion was adopted.*

**Pandit G. B. Pant:** I introduce the Bill.

STATES REORGANISATION BILL

**Mr. Speaker:** The House will now take up further clause-by-clause consideration of the Bill to provide for the reorganisation of the States of India and for matters connected therewith, as reported by the Joint Committee. Out of the time allotted for these clauses the balance is one hour and thirty-five minutes. Then we will take up the other clauses. How long does the hon. Home Minister require for reply?

**The Minister of Home Affairs (Pandit G. B. Pant):** I made a request before your arrival here that if you allow me I would like to reply tomorrow instead of today.

**Mr. Speaker:** On both groups of clauses?

**Pandit G. B. Pant:** All of them.

**Shrimati Renu Chakravartty (Basirhat):** When will the voting on these clauses take place? The discussion on the first group of clauses is over. That is held over. The discussion on the second group of clauses is also already over. That again is going to be held over! How long are we to wait?

**Shri S. S. More (Sholapur):** We may postpone the consideration of these clauses, in view of the demand of the hon. Home Minister to reply afterwards, to some definite future date because we are coming daily expecting some reply. The result is that our discussion of the subsequent clauses, which are dependent on the first set of clauses which are very vital, becomes unreal. So, let us adjourn straightway. Let him have his own time.

**Pandit G. B. Pant:** I think hon. Members will realise that certain important proposals with regard to the clauses that were under discussion last week had been made by very prominent members of this House and those amendments have also the backing of the bulk of the members of this House. Apparently,

\*Published in the Gazette of India Extraordinary, Part II, Section II, dated the 6th August, 1956, pp. 651—653.